

# **BHARAT JYOTI CONSUMER ADVOCACY GROUP**

## **CONSULTATION PAPER ON REVIEW OF POLICY OF FORBEARANCE IN TELECOM TARIFFS**

### **ISSUES FOR CONSULTATION**

1. There seems to be no need for a change in present regulatory framework for telecom tariff fixation excepting the downward revision required in the tariff of National Roaming Services,
2. Since there is already enough competition amongst the various telecom service providers, the policy of forbearance must continue for some more time, till such time the new Unified Licenses are issued and spectrum allocated to old/ new service providers, affected due to cancellation of 122 licenses by SC. The TRAI MUST RESERVE THE RIGHT TO INTERVENE IN REGULATING TELECOM TARIFF ANYTIME.
3. No comments
4. The intervention from TRAI in regulating telecom tariff should be minimal, as there is already enough competition in the market. Yes, it will affect the innovative tariff plans devised by the service providers.
5. The number of tariff plans should be reduced and made simple to understand .
6. The tariff for data services offered by the service providers is not at all competitive and reasonable. It needs to be regulated.
- 7,8,9. It is the default rate after the free data usage is over, which varies tremendously from operator to operator, impacts the competition. It should be more or less uniform or ceiling tariff fixed by TRAI.

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